

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 278 of 2015 & IA No. 455 of 2015  
(connected with A.No. 23/2016, 24/2016 & 293/2015)**

**Dated: 12<sup>th</sup> February, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

<b>JSW Steel Ltd.</b>	<b>... Appellant(s)</b>
<b>Versus</b>	
<b>Tamil Nadu Electricity Regulatory Commission</b>	<b>... Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan and  
Ms. Suchitra Kumbhat

Counsel for the Respondent(s) : -

**ORDER**

The learned counsel for the appellant submits that service of Affidavit upon the respondent has already been filed. Though none has appeared today on behalf of the respondents, they are, in the name of interest of justice, allowed two weeks time to file counter affidavit and file rejoinder, if any, within two weeks thereafter.

We may mention here that **Appeal No. 293 of 2015** is connected with other appeals, being **Appeal Nos. 23 of 2016, 24 of 2016 and 278 of 2015**. In some of the matters pleadings are not complete. All the parties are directed to complete the proceedings in the aforesaid appeals, totaling four weeks. These appeals are being **tagged together**.

*Dasti* service is permitted.

Post the appeals for hearing on **14<sup>th</sup> March, 2016**.

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/vg